

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 8

IA 2036/2024 in C.P. (IB)/619(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 30.04.2024

NAME OF THE PARTIES: **NICO EXTRUSION LIMITED VS**
NICOMET INDUSTRIES LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 2036/2024 –

1. Mr. Neel Mehta, Advocate a/w Mr. Ibrahim Shaikh, Advocate i/b Vaish Associates appeared for the Liquidator.
2. Mr. Divyesh Desai, Liquidator in person present.
3. The present application is filed under section 60(5) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 to place on record 14th progress report.
4. Accordingly, 14th progress report is taken on record.
5. In view of aforesaid, **IA No. 2036/2024** is **allowed** and **disposed of**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)